

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-520**  
Appeal-111/252/ND/2024

**IN THE MATTER OF:**

Kavery Buildwell Private Limited  
**Vs.**  
ROC and Anr.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 252(3)

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Akshat Gupta, Mr. Shrey Nautiyal, Ms. Sakshi,  
Tikamany, Advs.  
For the Respondent :  
For the RoC : Mr. Aakash Sharma, Adv.

**ORDER**

This is an application filed under Section 252(3) of the Companies Act, 2013 filed by the company whose name was struck off by the order of the RoC in terms of Section 248 of the Companies Act, 2013. Heard the submission made by Ld. Counsel on behalf of the Appellant. Issue notice to the RoC and Income Tax Department for filing their reply and appearance. Notice be issued by all means and proof of service be filed. Ld. Counsel for the Appellant is also directed to file 5 years business plan as well as Income Tax Returns of last 5 years of the company. List the matter on **28.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**